

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.6092/Del/2018

Assessment Year : 2014-15

M/s Motorola Mobility India Private Limited, 12th Floor, Tower D, DLF Cyber Greens, DLF Cyber City, Gurgaon-122002, Haryana PAN-AAFCP2261E	Vs.	The Deputy Commissioner of Income Tax, Circle-2(1), Gurgaon
(Appellant)		(Respondent)

Appellant by : Shri. Divyanshu Aggarwal, Adv
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **08.01.2021**

Date of pronouncement : **08.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned Dy. CIT, Gurugram dated 30.07.2018.

2. The learned counsel for the assessee, vide its letter dated 05.01.2021 has intimated the Tribunal that the assessee has opted to settle the dispute

relating to the tax arrears for the assessment year under consideration the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 08.01.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar